

(b) All the three persons involved in the case are being prosecuted before the First Class Magistrate, Fazilka.

परिवहन समन्वय तथा अनुसंधान सम्बन्धी
समिति

423. श्री बुलेश्वर मोना :
श्री विश्राम प्रसाद :
श्री रमापति राव :
श्री छ० म० केडरिया :
श्री दलजीत सिंह :

क्या योजना तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या परिवहन समन्वय समिति के प्रतिवेदन को हिन्दी तथा अन्य भारतीय भाषाओं में प्रकाशित करने का विचार है; और

(ख) यदि हां, तो इसके हिन्दी तथा अन्य भारतीय भाषाओं में कब तक उपलब्ध होने की संभावना है ?

योजना तथा समाज कल्याण मंत्री (श्री अशोक मेहता) : (क) जी, नहीं ।

(ख) परिवहन नीति और समन्वय समिति के प्रतिवेदन को हिन्दी तथा अन्य भारतीय भाषाओं में प्रकाशित करने का विचार नहीं है । फिर भी, इस प्रतिवेदन पर आधारित तथा इसकी मुख्य सिफारिशों को स्पष्टरूप में व्यक्त करते हुए परिवहन पर एक पुस्तिका तैयार की जा रही है और उसे हिन्दी तथा अन्य भारतीय भाषाओं में प्रकाशित किया जायेगा ।

House Rent and C.A. to Central Government Employees in Faridabad

424. Shri P. Kunhan:
Shri Imbichibava:
Shri M. N. Swamy:
Shri Onkar Lal Berwa:

Will the Minister of Finance be pleased to state:

(a) whether Government have sanctioned the house rent and city

compensatory allowance to the Central Government employees in Faridabad;

(b) whether it is a fact that these allowances have been denied to the Central Government employees in Gurgaon; and

(c) if so, the reasons therefor?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir. Faridabad being a 'C' class town, house rent allowance is admissible there to Central Government employees drawing pay below Rs. 500.

To ease the process of transfer and in order to prevent a sudden drop in their emoluments, such of the Central Government employees as are transferred to Faridabad on account of shifting of offices from Delhi on or after 1st January 66, are allowed to continue drawing city compensatory allowance at Delhi rates for one year and thereafter, the rates will be gradually reduced to nil over the next 18 months. This concession has also been extended to employees of offices already stationed in Faridabad as on 1st September, 1966.

(b) and (c). The question of grant of these concessions to Central Government employees in Gurgaon does not arise as a similar situation does not exist there. Gurgaon also does not qualify for classification as a 'C' class city. However, the Central Government employees in a Defence establishment near Gurgaon have been allowed compensatory and house rent allowances at Delhi rates.

Drought in U.P.

425. Shri S. M. Banerjee:
Shri Dighe:
Shri Vishwa Nath Pandey:
Shrimati Savitri Nigam:
Shri H. C. Linga Reddy:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that the U.P. Government have submitted to